

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00063/2019 in & OA/310/00150/2019

Dated Monday the 11th day of February Two Thousand Nineteen

**CORAM : HON'BLE MR. R. RAMANUJAM, Member (A)
HON'BLE MR. P. MADHAVAN, Member (J)**

1.J.Rajakumaran,
2.R.Balakrishnan,
3.S.Gajalakshmi,
4.K.Natarajan.Applicants

By Advocate M/s. Akbar Row

Vs

1.The Union of India,
rep by the Secretary to Government,
Ministry of Finance, Department of Revenue,
Central Board of Indirect Taxes & Customs,
North Block, New Delhi 110001.

2.The Chief Commissioner of GST & Central Excise,
Chennai Zone,
26/1, Mahatma Gandhi Road,
Nungambakkam, Chennai 600034.

3.The Commissioner of GST & Central Excise,
Beach Road, Puducherry.Respondents

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

Heard. MA for joining together is allowed.

2. The applicants have filed this OA seeking the following relief :

"to direct the 1st & 2nd respondents herein to consider and pass orders on the representations of the applicants (A1, A2, A3 & A4) within a time frame for conferment of regularization as Casual Labourer in terms of the ratio propounded by the Hon'ble Madras High Court vide judgment dt. 19.07.2011 in WP No. 16733/2009 & batch and upheld by the Hon'ble Supreme Court on 19.04.2018 and thus render justice."

3. It is submitted that the applicants made representations on 21.02.2018, 26.02.2018 & 23.02.2018 with subsequent reminders dt. 02.01.2019 & 08.01.2019 which are still pending for consideration. Learned counsel for the applicant would submit that the applicants would be satisfied if the respondents are directed to consider the representations within a time limit to be stipulated by this Tribunal.

4. Keeping in view the limited relief urged and without going into the substantive merits of the case, we deem it appropriate to direct the respondents to consider Annexure A1, A2, A3 & A4 representations dt. 21.02.2018, 26.02.2018, 23.02.2018 & 23.02.2018 respectively & reminders dt. 02.01.2019 & 08.01.2019 in accordance with law and pass a reasoned and speaking order

thereon within a period of three months from the date of receipt of a copy of this order.

5. OA is disposed of at the admission stage.

(P. Madhavan)
Member(J)

(R. Ramanujam)
Member(A)

11.02.2019

SKSI